NATIONAL HUMAN RIGHTS COMMISSION

HINDUSTAN TIMES, Ranchi, 11.1.2025
Page No. 3, Size:(10.99)cms X (12.34)cms.

NHRC issues summons to Hazaribagh DC in death of Birhor tribe members

Raj Kumar
htjharkhand@hindustantimes.com

RANCHI: National Human Rights Commission (NHRC) on Friday issued conditional summons to Hazaribagh DC Nancy Sahay in the case of death of primitive Birhor tribe community members Kirni Birhor (10) and Durga Birhor (35), reportedly due to adverse effects of mining in Chatti Bariatu coal project of NTPC, a Maharatna company of Government of India, in Keredari block of Hazaribagh district.

The deputy commissioner has been asked to appear in person before the commission on February 10. If a detailed report is sent on four points sought earlier before February 10 then exemption from personal appearance can be granted.

NHRC had sought a detailed report on four points from the DC in six weeks in November last year. This summons has been issued as the report was not sent to the Commission.

> Social activist Mantu Soni informed NHRC about the suspicious deaths in July and NHRC issued first notice in November
>
> **OFFICIAL,** Collectorate

The apex human rights body had found that the problem of pollution had increased due to the mining being done by NTPC in Birhor Tola, Pagar. Therefore, a clear report was sought on four points.

The four points include, "Since when has NTPC's mining work been going on in Birhor Tola, Pagar?, What kind of adverse effects have been observed on the health of the residents of Birhor Tola, Pagar? For what reason is the Birhor community not choosing to relocate to the houses built by NTPC and is that place safe from mining pollution? and how many people have died since NTPC started mining and what is the cause of death of each person?"

A Hazaribagh collectorate official close to the matter said, "Two Birhors died in suspicious circumstances. They include Kirni and Durga Birhor. Kirni died last year on February 28 and Durga Birhor died last year on April 10. A social activist Mantu Soni informed NHRC about the suspicious deaths in July this year and in November NHRC issued a notice," the official said.

Contacted DC Nancy Sahay for her comment on the summons, she said: "The summons is yet to come to my notice."

Contacted Mantu Soni for his comment, he confirmed the development sharing a copy of the summons.

NATIONAL HUMAN RIGHTS COMMISSION

PRABHAT KHABAR, Ranchi, 11.1.2025
Page No. 2, Size:(10.77)cms X (13.45)cms.

बिरहोर की मौत मामले में हजारीबाग डीसी को समन

रांची. हजारीबाग जिला के केरेडारी प्रखंड में एनटीपीसी के चट्टी बरियातू कोल परियोजना में खनन के दुष्प्रभाव से आदिम जनजाति समुदाय के किरणी बिरहोर व बहादुर बिरहोर की मौत मामले में राष्ट्रीय मानवाधिकार आयोग ने हजारीबाग के उपायुक्त को सशर्त समन जारी किया है. उपायुक्त को आयोग के समक्ष 10 फरवरी को पेश होने को कहा गया है. अगर 10 फरवरी से पहले मांगी गयी चार बिंदुओं पर विस्तृत रिपोर्ट भेज दी जाती है, तो व्यक्तिगत पेशी से छूट मिल सकती है. उल्लेखनीय है कि सामाजिक कार्यकर्ता मंटू सोनी की शिकायत व हजारीबाग के पुलिस अधीक्षक की रिपोर्ट के आधार पर आयोग ने उपायुक्त को पिछले वर्ष नवंबर में चार बिंदुओं पर रिपोर्ट सौंपने का निर्देश दिया था, लेकिन आयोग के पास रिपोर्ट नहीं पहुंची.

PRABHAT KHABAR, Hazaribagh, 11.1.2025
Page No. 5, Size:(23.52)cms X (32.98)cms.

10 को राष्ट्रीय मानवाधिकार आयोग में उपस्थित होने का निर्देश

बिरहोर की मौत मामले में डीसी को सशर्त समन जारी

वरीय संवाददाता, रांची

- विस्तृत रिपोर्ट समय से पहले मिली, तो मिल सकती है पेशी से छूट
- एनटीपीसी परियोजना से प्रभावित दो बिरहोर की मौत पर चार बिंदुओं पर मांगी है रिपोर्ट
- मंटू सोनी ने दर्ज करायी है शिकायत

हजारीबाग जिला के केरेडारी प्रखंड में एनटीपीसी के चट्टी बरियातू कोल परियोजना में खनन के दुष्प्रभाव से आदिम जनजाति समुदाय के किरणी बिरहोर व बहादुर बिरहोर की मौत मामले में राष्ट्रीय मानवाधिकार आयोग ने हजारीबाग के उपायुक्त को सशर्त समन जारी किया है. उपायुक्त को आयोग के समक्ष 10 फरवरी को व्यक्तिगत रूप से पेश होने को कहा गया है. अगर 10 फरवरी से पहले मांगी गयी चार बिंदुओं पर विस्तृत रिपोर्ट भेज दिया जाता है, तो व्यक्तिगत पेशी से छूट मिल सकती है.

उल्लेखनीय है कि सामाजिक कार्यकर्ता मंटू सोनी की शिकायत व हजारीबाग के पुलिस अधीक्षक की रिपोर्ट के आधार पर आयोग ने हजारीबाग के उपायुक्त को पिछले वर्ष नवंबर माह में चार बिंदुओं पर छह सप्ताह में विस्तृत रिपोर्ट सौंपने का निर्देश दिया था, लेकिन आयोग के पास रिपोर्ट नहीं पहुंची.

इसके बाद आयोग द्वारा उक्त समन जारी किया गया है. आयोग ने यह पाया था कि बिरहोर टोला, पगार में एनटीपीसी द्वारा किये जा रहे खनन से प्रदूषण की समस्या बढ़ी है. इसलिए चार बिंदुओं पर स्पष्ट रिपोर्ट देने को कहा था. इसमें पूछा गया था कि बिरहोर टोला पगार में एनटीपीसी का खनन कार्य कब से चल रहा है, निवासियों के स्वास्थ्य पर किस प्रकार के प्रतिकूल प्रभाव देखे गये हैं, बिरहोर समुदाय किस कारण से एनटीपीसी द्वारा निर्मित घरों में स्थानांतरित होने का विकल्प नहीं चुन रहे हैं और क्या वह स्थान खनन के प्रदूषण से सुरक्षित है तथा खनन शुरू होने के बाद से कितने लोगों की मृत्यु हुई है और प्रत्येक व्यक्ति की मृत्यु का क्या कारण है.

Denied Ayushman Benefits, 72-year-old cancer patient commits suicide; NHRC seeks report

https://medicaldialogues.in/amp/news/health/hospital-diagnostics/denied-ayushman-benefits-72-year-old-cancer-patient-commits-suicide-nhrc-seeks-report-141298

By - Kajal Rajput Published On 2025-01-10 06:31 GMT

Bengaluru: The National Human Rights Commission (NHRC) has issued a notice to the Centre and the Karnataka Government following reports that a 72-year-old cancer patient allegedly committed suicide after State Government-run Kidwai Memorial Institute of Oncology in Bengaluru, Karnataka denied him Rs. 5 lakh coverage under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY).

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a 72-year-old man committed suicide on 25th December 2024, as the State Government-run Kidwai Memorial Institute of Oncology in Bengaluru, Karnataka declined to provide him Rs. 5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) for which he had enrolled himself.

Reportedly, the hospital denied him the benefit of the scheme to the senior citizens stating that the State government orders in this regard had not arrived yet. A few more cases regarding the problems being faced by the beneficiaries of the AB PM-JAY scheme for senior citizens have also been mentioned in the news report.

The Commission has observed that the contents of the media report, if true, raise a serious issue of violation of human rights. The Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) senior citizen scheme has been framed with an aim to ensure good medical care for senior citizens, especially those who are not able to spend the hospital bills and cost of specialized treatment and medicines. If senior citizens are not getting the benefit of the scheme intended for their welfare, it may amount to violation of their right to health, which is inherent to a life with dignity.

Accordingly, the Commission has issued notices to the Secretary, Union Ministry of Health & Family Welfare, and the Chief Secretary, Government of Karnataka calling for a detailed report on the matter within four weeks. The reports are expected to include the present status of the implementation of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) senior citizen scheme in Karnataka and other States/ Union Territories.

Disclaimer: This website is primarily for healthcare professionals. The content here does not replace medical advice and should not be used as medical, diagnostic, endorsement, treatment, or prescription advice. Medical science evolves rapidly, and we strive to keep our information current. If you find any discrepancies, please contact us at corrections@medicaldialogues.in. Read our Correction Policy here. Nothing here should be used as a substitute for medical advice, diagnosis, or treatment. We do not endorse any healthcare advice that contradicts a physician's guidance. Use of this site is subject to our Terms of Use, Privacy Policy, and Advertisement Policy. For more details, read our Full Disclaimer here.

NOTE: Join us in combating medical misinformation. If you encounter a questionable health, medical, or medical education claim, email us at factcheck@medicaldialogues.in for evaluation.

NHRC notice to Centre, Karnataka govt. over suicide of senior citizen denied treatment under Ayushman Bharat

https://www.thehindu.com/news/national/nhrc-notice-to-centre-karnataka-govt-over-suicide-of-senior-citizen-denied-treatment-under-ayushman-bharat/article69080979.ece

The victim, who died on December 25, 2024, took the extreme step after the hospital denied him the benefit of the scheme stating that the State government orders in this regard had not arrived yet

Published - January 10, 2025 11:25 am IST - NEW DELHI

The National Human Rights Commission (NHRC) on Thursday (January 9, 2025) issued notice to the Karnataka government in the case of a 72-year-old man who died by suicide as the State-run Kidwai Memorial Institute of Oncology in Bengaluru declined to provide him ₹5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY).

The victim, who died on December 25, 2024, took the extreme step after the hospital denied him the benefit of the scheme stating that the State government orders in this regard had not arrived yet.

The NHRC has observed that the reports of the incident raises a serious concern regarding violation of human rights.

“The AB PM-JAY senior citizens scheme has been framed with an aim to ensure good medical care for senior citizens, especially those who are not able to spend the hospital bills and cost of specialised treatment and medicines. If senior citizens are not getting the benefit of the scheme intended for their welfare, it may amount to violation of their right to health, which is inherent to a life with dignity,” the Commission said.

Accordingly, it issued notices to the Secretary, Union Ministry of Health and Family Welfare, and the Chief Secretary, Government of Karnataka calling for a detailed report on the matter within four weeks.

The reports are expected to include the present status of the implementation of the AB PM-JAY senior citizens scheme in Karnataka along with other States and Union Territories.

NHRC Takes Cognizance of Denial of AB PM-JAY Benefits to Senior Citizen Leading to Suicide

https://indianmasterminds.com/news/nhrc-takes-cognizance-of-denial-of-ab-pm-jay-benefits-to-senior-citizen-leading-to-suicide-104298/

The NHRC has issued notices to the Union Health Ministry and the Karnataka government after taking cognizance of a media report about a 72-year-old man's suicide, allegedly due to the denial of Ayushman Bharat benefits, raising serious concerns over the violation of senior citizens' right to health.

Indian Masterminds Bureau January 10, 2025

The National Human Rights Commission (NHRC) has taken suo motu cognizance of a media report highlighting the tragic case of a 72-year-old man who allegedly committed suicide on December 25, 2024, after being denied a ₹5 lakh insurance cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) at the State Government-run Kidwai Memorial Institute of Oncology in Bengaluru. Despite being enrolled in the scheme, the hospital reportedly refused the benefit, citing a lack of official orders from the State government. The report also mentioned several other cases where senior citizens faced difficulties in availing benefits under the scheme.

The NHRC observed that if the media report is accurate, it raises serious concerns about the violation of human rights. The AB PM-JAY senior citizen scheme was established to provide accessible and affordable healthcare to elderly citizens, particularly those who cannot afford expensive medical treatment. Denying these benefits undermines their right to health, a fundamental aspect of living with dignity.

In response, the Commission has issued notices to the Secretary of the Union Ministry of Health and Family Welfare and the Chief Secretary of Karnataka, seeking a comprehensive report on the issue within four weeks. The reports should detail the current status of the scheme's implementation in Karnataka and across other States and Union Territories.

NHRC takes suo motu cognizance of senior citizen s suicide due to denial of AB PM-JAY treatment in Bengaluru

https://english.publictv.in/nhrc-takes-suo-motu-cognizance-of-senior-citizens-suicide-due-to-denial-of-ab-pm-jay-treatment-in-bengaluru/

January 10, 2025

NEW DELHI: The National Human Rights Commission (NHRC) has taken suo motu cognizance of a tragic incident where a 72-year-old man reportedly committed suicide on December 25 last year after being denied treatment under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) at a government-run hospital in Bengaluru.

The victim, enrolled in the AB PM-JAY scheme, sought medical treatment at the Kidwai Memorial Institute of Oncology but was denied coverage due to the alleged lack of state government orders, despite his eligibility. The denial of treatment under the scheme, which is designed to provide senior citizens with financial coverage for medical care, was reportedly cited as the reason for the man’s tragic decision to take his own life.

This incident follows reports of similar issues faced by senior citizens in other hospitals across the state, where they were denied benefits under the scheme.

The NHRC has expressed grave concern over the “violation of human rights” if the reports are true. The AB PM-JAY scheme is specifically intended to ensure that senior citizens, particularly those who cannot afford costly medical treatments, receive timely and adequate healthcare. A failure to provide benefits under this scheme undermines their right to health and dignity, which is intrinsic to the right to life.

In response, the NHRC has issued notices to the Secretary of the Union Ministry of Health and Family Welfare and the Chief Secretary of the Government of Karnataka.

The Commission has called for a detailed report on the matter within four weeks, which should include the current status of the AB PM-JAY scheme’s implementation in Karnataka, as well as in other States and Union Territories across India. The Commission has emphasized the urgency of addressing these issues, which affect the welfare and well-being of vulnerable senior citizens across the country. (ANI)

HORNBILLTV, Online, 11.1.2025
Page No. 0, Size:(0)cms X (0)cms.

NHRC takes suo motu cognizance of senior citizen's suicide over denial of AB PM-JAY treatment in Bengaluru

https://www.hornbilltv.com/national_news/nhrc-takes-cognizance-of-citizens-suicide-over-denial-of-ab-pm-jay-treatment--8482

Edited and posted by Al Ngullie January 10,2025 02:00 PM

New Delhi [India], January 10 (HBTV): The National Human Rights Commission (NHRC) has taken suo motu cognizance of the suicide of a 72-year-old man in Bengaluru, Karnataka, after he was reportedly denied treatment under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY). The incident occurred on December 25 last year.

The man, who was enrolled in the AB PM-JAY scheme, sought treatment at the government-run Kidwai Memorial Institute of Oncology. Despite his eligibility, he was allegedly denied coverage due to the absence of state government orders. This denial reportedly led the senior citizen to take his own life.

The scheme, designed to provide financial coverage for medical care to senior citizens, especially those unable to afford expensive treatments, was central to the victim's plea for assistance. Reports suggest similar denials of benefits under AB PM-JAY have occurred in other hospitals across the state, raising concerns over systemic issues.

The NHRC has expressed serious concern, terming such incidents a "violation of human rights." The Commission emphasized that the denial of benefits under the scheme compromises senior citizens' right to health and dignity, which are integral to the right to life.

In response, the NHRC has issued notices to the Secretary of the Union Ministry of Health and Family Welfare and the Chief Secretary of Karnataka, demanding a detailed report within four weeks. The report should outline the current status of AB PM-JAY's implementation in Karnataka and across other States and Union Territories in India.

The NHRC has underscored the urgency of addressing these lapses to protect the welfare and dignity of vulnerable senior citizens nationwide.

NHRC, India's 4-week in-person Winter Internship– 2024 concludes

https://pib.gov.in/PressReleasePage.aspx?PRID=2091926

61 post-graduate level students from different academic disciplines of various universities and colleges from 18 states and two Union Territories attended

NHRC, India Chairperson, Justice Shri V. Ramasubramanian says the youth of today must make the best and constructive use of the tremendous access to information

Urges them to inculcate human values in life without which they can't respect others' human rights

Underscores the richness of the centuries-old Indian ethos and culture of respecting and practicing human rights

NHRC, India Secretary General, Shri Bharat Lal urges the interns to make use of the knowledge to expand human rights outreach

Posted On: 10 JAN 2025 8:13PM by PIB Delhi

The National Human Rights Commission (NHRC), India's 4-week in-person Winter Internship - 2024, for post-graduate-level students concluded today. 61 students including 80% females, from different academic disciplines of various universities and colleges in the country completed it. They were shortlisted out of over 1,000 applicants. They included students from 18 States and two Union Territories.

Addressing the valedictory session NHRC, India Chairperson, Justice Shri V. Ramasubramanian in the presence of the Member, Justice (Dr.) B.R. Sarangi and senior officers congratulated the students on the successful completion of the internship. He said that the youth of today must make the best and most constructive use of the tremendous access to information that they have. They should inculcate human values in life without which they can't respect others' human rights. Our Constitution

He underscored the richness of the centuries-old Indian ethos and culture of respecting and practicing human rights, which immediately after independence also reflected in the Constitution of India emancipate all inalienable rights of human beings right since their birth. Equal civic and political rights were given to all; untouchability was abolished and voting rights given to all including women.

Justice Ramasubramanian said that even in the US, the world's oldest democracy, the evolution of human rights took years of struggles to be constitutionally and legally realized. It took 90 years to abolish slavery in 1865, years after its independence from British rule in 1776, and another 90 years thereafter to declare Segregation Law

unconstitutional in 1956, which did not allow the African-Americans to use public services at par with the white Americans. In this context he cited Roosa Parks, a Black civil rights activist whose refusal to give up her bus seat to a white man ignited the American civil rights movement furthered by Martin Luther King, Jr by boycotting municipal buses rides for 381 days ultimately resulting in the end of the Segregation Law differentiating between the Black and white American citizens.

Highlighting the importance of an on-site physical internship, he said that nothing like such programmes, which allow the sharing of happiness, joy, sadness, and value systems unlike in an online programme: Life skills are not taught by books, but by inter-personal communication. He appreciated the fact that 80% of the interns were females saying that historically, women have led the human rights movement.

Before this, NHRC, India Secretary General, Shri Bharat Lal, in his address, urged the students to internalise and manifest the core values of empathy, sensitiveness and responsiveness. The internship allowed students to have exposure to various aspects of human rights through various eminent speakers. He urged them to make use of the knowledge that they have gained during the internship and expand human rights outreach to pay back to society by raising voices against injustice which will be a real ‘Guru Dakshina.’

Shri Devendra Kumar Nim, Joint Secretary, NHRC presented the internship report. He said that in addition to sessions on various aspects of human rights led by senior NHRC officers, experts, and civil society representatives, the interns were taken for field visits to Police Stations, Tihar jail, National Consumer Disputes Redressal Commission, National Commission for Protection of Child Rights and the Asha Kiran Shelter Home in Delhi. These activities provided the interns with valuable insights into the functioning of government institutions, human rights protection mechanisms, and the ground realities and needs associated with safeguarding the rights of vulnerable sections of society. Shri Nim also announced the winners of the book review, group research project presentation, and declamation competition.

Notice to Centre, Karnataka over suicide linked to medical scheme 'denial'

https://www.indiatoday.in/amp/india/karnataka/story/ayushman-bharat-scheme-karnataka-nhrc-probes-bengaluru-suicide-after-hospital-denies-welfare-benefits-2662795-2025-01-10

The National Human Rights Commission has issued notices to Karnataka government and the Centre over a 72-year-old man's suicide after a Bengaluru hospital allegedly denied him benefits under the Ayushman Bharat scheme.

Press Trust of India UPDATED: Jan 10, 2025 13:56 IST Posted By: Deepthi Rao

Notices issued over 72-year-old’s alleged suicide in Bengaluru

Hospital allegedly denied him Ayushman Bharat scheme benefits

Human Rights panel called it violation of senior citizens’ health rights

The National Human Rights Commission (NHRC), on Thursday, said it has issued a notice to the Centre and the Karnataka government over reports that a 72-year-old man allegedly committed suicide in December after a state-run hospital in Bengaluru “denied” him the benefit of a welfare scheme.

The National Human Rights Commission (NHRC) has observed that the content of the media report, if true, raises a serious issue of violation of human rights.

Accordingly, the NHRC has issued notices to the secretary, Union Ministry of Health and Family Welfare, and the chief secretary, Karnataka government, seeking a detailed report within four weeks, it said in a statement.

The reports are expected to include the present status of the implementation of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) senior citizen scheme in Karnataka and other states and Union Territories, the statement said.

The NHRC said it has "taken suo motu cognisance of a media report that a 72-year-old man committed suicide on 25th December, 2024, as the state government-run Kidwai Memorial Institute of Oncology in Bengaluru, Karnataka, declined to provide him Rs 5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) for which he had enrolled himself".

Reportedly, the hospital "denied him the benefit of the scheme to the senior citizens" stating that the state government orders in this regard "had not arrived yet", the rights panel said in the statement.

A few more cases regarding the problems being faced by the beneficiaries of the AB PM-JAY scheme for senior citizens have also been mentioned in the news report, it added.

The AB PM-JAY senior citizen scheme has been framed with an aim to ensure good medical care for senior citizens, especially those who are not able to foot the hospital bills and cost of specialised treatment and medicines, it said.

"If senior citizens are not getting the benefit of the scheme intended for their welfare, it may amount to violation of their right to health, which is inherent to a life with dignity," the statement said.

INDIA TODAY, Online, 11.1.2025
Page No. 0, Size:(0)cms X (0)cms.

Notice to Centre, Karnataka over suicide linked to medical scheme 'denial'

https://www.indiatoday.in/india/karnataka/story/ayushman-bharat-scheme-karnataka-nhrc-probes-bengaluru-suicide-after-hospital-denies-welfare-benefits-2662795-2025-01-10

The National Human Rights Commission has issued notices to Karnataka government and the Centre over a 72-year-old man's suicide after a Bengaluru hospital allegedly denied him benefits under the Ayushman Bharat scheme.

Press Trust of India UPDATED: Jan 10, 2025 13:56 IST

The National Human Rights Commission (NHRC), on Thursday, said it has issued a notice to the Centre and the Karnataka government over reports that a 72-year-old man allegedly committed suicide in December after a state-run hospital in Bengaluru “denied” him the benefit of a welfare scheme.

The National Human Rights Commission (NHRC) has observed that the content of the media report, if true, raises a serious issue of violation of human rights.

Accordingly, the NHRC has issued notices to the secretary, Union Ministry of Health and Family Welfare, and the chief secretary, Karnataka government, seeking a detailed report within four weeks, it said in a statement.

The reports are expected to include the present status of the implementation of the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) senior citizen scheme in Karnataka and other states and Union Territories, the statement said.

The NHRC said it has "taken suo motu cognisance of a media report that a 72-year-old man committed suicide on 25th December, 2024, as the state government-run Kidwai Memorial Institute of Oncology in Bengaluru, Karnataka, declined to provide him Rs 5 lakh cover under the Ayushman Bharat Pradhan Mantri Jan Arogya Yojana (AB PM-JAY) for which he had enrolled himself".

Reportedly, the hospital "denied him the benefit of the scheme to the senior citizens" stating that the state government orders in this regard "had not arrived yet", the rights panel said in the statement.

A few more cases regarding the problems being faced by the beneficiaries of the AB PM-JAY scheme for senior citizens have also been mentioned in the news report, it added.

The AB PM-JAY senior citizen scheme has been framed with an aim to ensure good medical care for senior citizens, especially those who are not able to foot the hospital bills and cost of specialised treatment and medicines, it said.

"If senior citizens are not getting the benefit of the scheme intended for their welfare, it may amount to violation of their right to health, which is inherent to a life with dignity," the statement said.

Youth must make most constructive use of access to information they have: NHRC chief

https://theprint.in/india/youth-must-make-most-constructive-use-of-access-to-information-they-have-nhrc-chief/2440409/

PTI 10 January, 2025 09:46 pm IST

New Delhi, Jan 10 (PTI) Young people must make the “most constructive” use of the tremendous access to information that they have today, NHRC chairperson justice (retd) V Ramasubramanian said on Friday.

He was addressing the valedictory session of an NHRC-hosted internship programme for postgraduate students, the rights panel said in a statement.

The National Human Rights Commission’s four-week winter internship 2024 concluded today with 61 students from different academic disciplines across higher education institutes in the country completing it.

The interns were shortlisted out of over 1,000 applicants. They included students from 18 states and two Union Territories, the statement said.

The NHRC chief also urged the youths to inculcate human values in life without which, he stressed, they can’t respect others’ human rights.

Justice Ramasubramanian underscored the “richness of the centuries-old Indian ethos and culture of respecting and practising human rights,” which, he said, is reflected in the Constitution of India, with its guarantee of equal civic and political rights, abolishment of untouchability, and universal voting rights.

He said that even in the US, the world’s oldest democracy, the evolution of human rights took years of struggles to be constitutionally and legally realised.

It took a long time to abolish slavery there, after its independence from British rule in 1776, and further long years thereafter to declare Segregation Law unconstitutional, which did not allow the African-Americans to use public services at par with the white Americans, he was quoted as saying in the statement.

He cited Rosa Parks, a black civil rights activist whose refusal to give up her bus seat to a white man ignited the American civil rights movement.

The movement was bolstered by Martin Luther King Jr boycotting municipal buses rides, that ultimately resulting in the end of the Segregation Law differentiating between the black and white American citizens, the statement said. PTI KND VN VN

This report is auto-generated from PTI news service. ThePrint holds no responsibility for its content.

BHASKAR, Online, 11.1.2025
Page No. 0, Size:(0)cms X (0)cms.

आयुष्मान योजना का फायदा न मिलने पर बुजुर्ग की आत्महत्या:मानवाधिकार आयोग का केंद्र-कर्नाटक सरकार को नोटिस; कहा- यह स्वास्थ्य के अधिकार का उल्लंघन

https://www.bhaskar.com/national/news/karnataka-ayushman-bharat-scheme-treatment-controversy-nhrc-134269502.html

नई दिल्ली16 घंटे पहले

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने गुरुवार को आयुष्मान भारत योजना से जुड़े एक मामले में केंद्र और कर्नाटक सरकार को नोटिस जारी किया है। NHRC ने एक मीडिया रिपोर्ट का स्वत: संज्ञान लिया है।

बेंगलुरु में राज्य सरकार के अस्पताल किदवई मेमोरियल इंस्टीट्यूट ऑफ ऑन्कोलॉजी ने 72 साल के बुजुर्ग को आयुष्मान योजना के तहत 5 लाख रुपए का कवर देने से मना कर दिया था। इसके बाद 25 दिसंबर, 2024 को बुजुर्ग ने आत्महत्या कर ली थी।

इसी मामले में NHRC ने केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्रालय के सचिव और कर्नाटक सरकार के मुख्य सचिव को नोटिस जारी कर चार सप्ताह के भीतर रिपोर्ट मांगी है।

आयोग ने नोटिस में सीनियर सीटिजन लाभार्थियों को योजना में आने वाली कुछ अन्य परेशानियों का भी जिक्र किया है। आयोग ने कहा अगर सीनयर सीटिजन को उनके लिए बनाई गई योजना का लाभ नहीं मिल रहा है, तो यह स्वास्थ्य के अधिकार का उल्लंघन हो सकता है, जो सम्मान से जीवन जीने के लिए जरूरी है।

70+ साल के बुजुर्गों के लिए अक्टूबर, 2024 में शुरू हुई थी योजना केंद्र सरकार ने 29 अक्टूबर 2024 से 70 साल और इससे ज्यादा उम्र के सभी लोगों को आयुष्मान भारत योजना का लाभ दिए जाने की घोषणा की थी। इस योजना में मुफ्त इलाज के लिए कोई शर्त नहीं रखी गई थी। इनकम, पेंशन, बैंक बैलेंस, जमीन या पुरानी बीमारियों के आधार पर किसी बुजुर्ग को इस योजना के दायरे से बाहर नहीं किया सकता।

योजना शुरू करते समय सरकार ने बताया था कि 6 करोड़ सीनियर सिटिजंस को इस योजना का लाभ मिलेगा। इसमें देश के करीब 4.5 करोड़ परिवार शामिल होंगे। भाजपा ने लोकसभा चुनाव के अपने घोषणापत्र में यह वादा किया था। इससे पहले 34 करोड़ से ज्यादा लोगों को इसका लाभ मिल रहा था।

केंद्र ने 2017 में योजना की शुरुआत की थी आयुष्मान भारत दुनिया की सबसे बड़ी बीमा योजना है, जो देश के सबसे गरीब 40 प्रतिशत लोगों को हर साल 5 लाख रुपए तक की मुफ्त इलाज की सुविधा देती है। राष्ट्रीय स्वास्थ्य नीति के तहत केंद्र सरकार ने यह योजना साल 2017 में शुरू की थी। हालांकि, पश्चिम बंगाल सहित कई राज्य इस योजना को मानने से इनकार कर रहे हैं और राज्य में खुद अपनी योजना चला रहे हैं।

इस योजना के तहत देश भर के सिलेक्टेड सरकारी और निजी अस्पतालों में इलाज करवाया जा सकता है। भर्ती होने के 10 दिन पहले और बाद के खर्च का भी इस योजना के तहत भुगतान का प्रावधान है। **पूरी खबर पढ़ें...**

इस योजना में सभी बीमारियां होती हैं कवर योजना में पुरानी बीमारियां भी कवर होती हैं। किसी बीमारी में अस्पताल में एडमिट होने से पहले और बाद के खर्च इसमें कवर होते हैं। ट्रांसपोर्ट पर होने वाला खर्च इसमें कवर होता है। सभी मेडिकल जांच, ऑपरेशन, इलाज जैसी चीजें इसमें शामिल हैं। इस योजना के तहत अब तक साढ़े 5 करोड़ से ज्यादा लोग अपना इलाज करा चुके हैं।

आयोग ने इलाज से इनकार करने के पर केंद्र एवं कर्नाटक सरकार को नोटिस किया जारी

https://live7tv.com/%E0%A4%86%E0%A4%AF%E0%A5%8B%E0%A4%97-%E0%A4%A8%E0%A5%87-%E0%A4%87%E0%A4%B2%E0%A4%BE%E0%A4%9C-%E0%A4%B8%E0%A5%87-%E0%A4%87%E0%A4%A8%E0%A4%95%E0%A4%BE%E0%A4%B0-%E0%A4%95%E0%A4%B0%E0%A4%A8%E0%A5%87/

Last updated: January 10, 2025 3:30 pm ByLive 7 DeskAdd a Comment

नयी दिल्ली 09 जनवरी (लाइव 7) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेंगलुरु में एक सरकारी अस्पताल की ओर से आयुष्मान भारत प्रधानमंत्री जन आरोग्य योजना (एबी पीएम-जेएवाई) योजना के तहत इलाज से इनकार करने के कारण एक वरिष्ठ नागरिक के आत्महत्या की खबर का स्वत: संज्ञान लेते हुए केंद्रीय स्वास्थ्य एवं परिवार कल्याण मंत्रालय के सचिव और कर्नाटक सरकार के मुख्य सचिव को नोटिस जारी किया है।

यहां गुरुवार को जारी एक विज्ञप्ति के अनुसार केंद्रीय स्वास्थ्य सचिव और राज्य के सचिव को इस मामले में चार सप्ताह के भीतर विस्तृत रिपोर्ट देने के लिये कहा गया है।

मानवाधिकार आयोग ने भेजा सम्मन

https://www.livehindustan.com/jharkhand/hazaribagh/story-national-human-rights-commission-takes-notice-of-deaths-of-tribal-members-in-hazaribagh-201736533380322.html

हजारीबाग में आदिम जनजाति किरणी बिरहोर और बहादुर बिरहोर की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने संज्ञान लिया है। उपायुक्त को 10 फरवरी को आयोग के सामने पेश होने का आदेश दिया गया है। यदि आयोग को...

Newswrap हिन्दुस्तान, हजारीबाग Fri, 10 Jan 2025 11:53 PM

हजारीबाग, नगर प्रतिनिधि। केरेडारी प्रखंड के चट्टी बरियातू आदिम जनजाति किरणी बिरहोर और बहादुर बिरहोर की मौत के मामले में **राष्ट्रीय मानवाधिकार आयोग** ने संज्ञान लिया है। आयोग ने उपायुक्त हज़ारीबाग को सशर्त सम्मन जारी किया है। आयोग ने उपायुक्त को दस फरवरी को व्यक्तिगत रूप से आयोग के सामने पेश होने को कहा है। साथ ही कहा है कि यदि दस फरवरी से पहले पूर्व में मांगे गए चार बिंदुओं पर विस्तृत रिपोर्ट भेज दी जाती है, तो व्यक्तिगत पेशी से छूट मिल सकती है। राष्ट्रीय मानवाधिकार आयोग से किरणी बिरहोर और बहादुर बिरहोर की मौत के विरुद्ध शिकायत की गयी थी।

रैमिंग मास इंडस्ट्री में कार्यरत श्रमिक की होगी स्क्रीनिंग

https://www.prabhatkhabar.com/state/west-bengal/asansol/workers-working-in-ramming-mass-industry-will-be-screened

जिलाधिकारी पोन्नमबालम.एस ने कहा कि जिला में स्थित सभी रैमिंग मास उद्योगों में कार्य करनेवाले श्रमिकों का स्क्रीनिंग कराया जायेगा.

ByPrabhat Khabar News Desk| January 10, 2025 11:51 PM

चार सिलिकोसिस रोगियों की पुष्टि के बाद हरकत में प्रशासन, सालानपुर ब्लॉक में कमेटी बनाने को बुलायी गयी बैठक कमेटी करेगी रैमिंग मास उद्योगों का नियमित निरीक्षण, प्रदूषण से बचने को श्रमिक व कारखाना प्रबंधन को किया जायेगा जागरूक

आसनसोल. पश्चिम बर्दवान जिला में सिलिकोसिस के चार मरीजों के मिलने के बाद प्रशासन की सक्रियता बढ़ गयी है. जिलाधिकारी पोन्नमबालम.एस ने कहा कि जिला में स्थित सभी रैमिंग मास उद्योगों में कार्य करनेवाले श्रमिकों का स्क्रीनिंग कराया जायेगा. इसमें किसी भी श्रमिक के सीलिकोसिस से आक्रांत पाए जाने पर उसे जिला सीलिकोसिस डायग्नोस्टिक बोर्ड के समक्ष पेश किया जाएगा और सरकारी सारे अनुदान उसे मुहैया कराया जाएगा. इन उद्योगों में कार्य करने के अलावा भी सीलिकोसिस के लक्षणवाले कोई भी व्यक्ति अपनी जांच करवा सकते हैं, उन्हें भी सरकारी सारी सुविधाएं मुहैया कराया जाएगा.

सालानपुर और बाराबनी इलाके में इन उद्योगों की संख्या काफी ज्यादा है. प्रदूषण नियंत्रण विभाग को भी उद्योगों की नियमित जांच करने को कहा गया है. प्रशासन श्रमिकों के हितों की रक्षा को लेकर हर संभव प्रयास कर रही है. गौरतलब है कि पश्चिम बर्दवान जिला में आठ जनवरी 2024 से पहले सीलिकोसिस से पीड़ित सिर्फ एक मरीज कुल्टी इलाके के निवासी जितेन बाउरी की ही पुष्टि हुई थी. जिनकी मौत सितम्बर 2024 में हुई थी. सामाजिक कार्यकर्ता व सालानपुर प्रखंड के रामडी इलाके के निवासी अमरनाथ महतो ने दावा किया कि सीलिकोसिस से आक्रांत इस क्षेत्र में सैकड़ो मरीज हैं. लेकिन उनकी पहचान नहीं की जा रही है. उनका तपेदिक का इलाज कर दिया जा रहा है.

जिसे लेकर उन्होंने **राष्ट्रीय मानवाधिकार आयोग** में दो शिकायत की. दोनों पर मामला दर्ज हुआ है. जिन दो श्रमिकों के नाम से उन्होंनेशिकायत की थी, दोनों की मौत हो गयी. दोनों में से किसी को सीलिकोसिस का प्रमाणपत्र नहीं मिला है. जिसे लेकर लड़ाई जारी है. इस बीच प्रशासन ने सिलिकोसिस के संभावित मरीजों की जांच की. जिसमें छह के सीलिकोसिस होने की संभावना जताई गयी. जिन्हें बोर्ड के समक्ष हाजिर होने को कहा गया. पांच श्रमिक बोर्ड के समक्ष हाजिर हुए और चार को सिलिकोसिस का मरीज माना गया. जिसके बाद से प्रशासन की गतिविधि तेज हो गयी. सिलिकोसिस के मरीजों को चिन्हित करने में जिलाधिकारी की भूमिका काफी अहम रही. उनके निर्देश से ही 18 दिनों के अंदर संभावित मरीजों की जांच हुई और बोर्ड बैठाकर उन्हें सिलिकोसिस मरीज की मान्यता दी गयी.

सालानपुर ब्लॉक में सिलिकोसिस पर बनेगी कमेटी

सिलिकोसिस को लेकर मुहिम चलनेवाले रामडी इलाके के निवासी श्री महतो ने कहा कि सालानपुर ब्लॉक में सिलिकोसिस को लेकर एक कमेटी गठन होगा. जिसे लेकर 14 जनवरी को दोपहर 12 बजे एक बैठक

बुलायी गयी है. जिसमें उन्हें भी बुलाया गया है. बैठक में पंचायत समिति के सभापति, बीडीओ, जॉइंट बीडीओ, प्रदूषण नियंत्रण विभाग के अधिकारी, प्रखंड स्वास्थ्य चिकित्सा अधिकारी सहित संबंधित विभागों से जुड़े अन्य अधिकारी उपस्थित रहेंगे. इस बैठक में सिलिकोसिस को लेकर एक कमेटी गठन होगा. कमेटी का कार्य समय-समय पर रैमिंग मास उद्योगों का निरीक्षण करना और यहां कार्य करनेवाले श्रमिक तथा कारखाना प्रबंधन को सीलिकोसिस लेकर जागरूक करना होगा. जरूरत के आधार पर यहां के श्रमिकों का स्क्रीनिंग करवाया जाएगा.

बराभुईं को माना जा रहा सिलिकोसिस का हॉटस्पॉट

सालानपुर प्रखंड के अल्लाडी ग्राम पंचायत अंतर्गत बराभुईं राखापाड़ा इलाके के निवासी व पेशे के बढ़ई रहे एक व्यक्ति के सिलिकोसिस आक्रांत पाए जाने पर प्रशासन की परेशानी बढ़ गयी है. आठ जनवरी को बोर्ड ने जिन चार लोगों को सिलिकोसिस आक्रांत होने की पुष्टि की थी, उनमें वह एक है. वह व्यक्ति कभी भी रैमिंग मास उद्योग में कार्य नहीं किया, हालांकि इन उद्योगों के आसपास वह लड़की का काम करता था. यह व्यक्ति आक्रांत होने से उस इलाके को सिलिकोसिस का हॉटस्पॉट जोन माना रहा है. चार में से तीन मरीज बराभुईं के हैं और एक सटे हुए गांव रामडी का निवासी है. 32 लोगों की जांच के चार के सिलिकोसिस आक्रांत होने की पुष्टि होने के बाद से प्रशासन भी सकते में है.

हजारीबाग डीसी को राष्ट्रीय मानवाधिकार आयोग का समन, एक बिरहोर की मौत से जुड़ा है मामला - SUMMON TO HAZARIBAGH DC

https://www.etvbharat.com/hi/!state/national-human-rights-commission-summons-hazaribagh-dc-jharkhand-news-jhs25011006731

हजारीबाग डीसी को राष्ट्रीय मानवाधिकार आयोग का समन मिला है. यह समन एक आदिम जनजाति बिरहोर की मौत से जुड़ा मामला है.

By ETV Bharat Jharkhand Team Published : Jan 10, 2025, 10:14 PM IST

हजारीबाग: आदिम जनजाति बिरहोर के मौत के मामले में **राष्ट्रीय मानवाधिकार आयोग** ने हजारीबाग उपायुक्त को समन जारी किया है. आयोग ने 10 फरवरी तक सशरीर उपस्थित होकर जवाब देने को कहा है. आयोग ने चार सवाल भी उपयुक्त हजारीबाग से किए हैं. उनका जवाब ससमय मिल जाता है तो सशरीर उपस्थित होने पर छूट भी मिल सकती है. यह मामला मिनी रत्न कंपनी एनटीपीसी चट्टी बरियातू कोल परियोजना खनन से जुड़ी हुई है.

हजारीबाग जिले के केरेडारी प्रखंड में एनटीपीसी चट्टी बरियातू कोल परियोजना में खनन के दुष्प्रभाव से आदिम जनजाति समुदाय के किरणी बिरहोर और बहादुर बिरहोर की मौत हो गई थी. इस मामले में राष्ट्रीय मानवाधिकार आयोग ने उपायुक्त हजारीबाग को सम्मन जारी किया है. उपायुक्त को आयोग के सामने दस फरवरी को व्यक्तिगत पेश होने को कहा गया है. अगर दस फरवरी से पहले पूर्व में मांगे गए चार बिंदुओं पर विस्तृत रिपोर्ट भेज दी जाती है तो व्यक्तिगत पेशी से उन्हें छूट मिल सकती है.

हमें राष्ट्रीय मानवाधिकार आयोग समन मिला है. हम इस पर उपयुक्त जवाब देंगे- नैंसी सहाय, उपायुक्त, हजारीबाग

मंटू सोनी की शिकायत और पुलिस अधीक्षक हजारीबाग की रिपोर्ट के आधार पर राष्ट्रीय मानवाधिकार आयोग ने उपायुक्त हजारीबाग से पिछले साल नवंबर में चार बिंदुओं पर छह सप्ताह में विस्तृत रिपोर्ट मांगी थी. लेकिन आयोग को रिपोर्ट नहीं भेजने पर यह सम्मन जारी किया गया है. राष्ट्रीय मानवाधिकार आयोग ने यह पाया था कि बिरहोर टोला, पगार में एनटीपीसी द्वारा किए जा रहे खनन से प्रदूषण की समस्या बढ़ी है. इसलिए चार बिंदुओं पर स्पष्ट रिपोर्ट मांगी गयी थी.

रिपोर्ट में बिरहोर टोला, पगार में एनटीपीसी का खनन कार्य कब से चल रहा है. बिरहोर टोला, पगार के निवासियों के स्वास्थ्य पर किस प्रकार के प्रतिकूल प्रभाव देखे गए हैं. बिरहोर समुदाय किस कारण से एनटीपीसी द्वारा निर्मित घरों में स्थानांतरित होने का विकल्प नहीं चुन रहे हैं और क्या वह स्थान खनन के प्रदूषण से सुरक्षित है. एनटीपीसी द्वारा खनन शुरू होने के बाद से कितने लोगों की मृत्यु हुई है और प्रत्येक व्यक्ति की मृत्यु का कारण क्या है. इन सवालों पर रिपोर्ट मांगी गई थी.